

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 109
(IB)-482(ND)/2020
IA-3759/2021

IN THE MATTER OF:

M/s. Rational Heads Technologies ... Applicant/Petitioner
Limited

Versus

M/s. Harshit Info Solutions Private ... Respondent
Limited

Under Section: 9 of IBC, 2016

Order delivered on 26.08.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Rishabh Jain, Advocate for Petitioner

ORDER

IA-3759/2021- By filing this application under Section 12(A) read with Section 30(A) of IBBI, CIRP Regulation 2016, the Applicant has prayed for withdrawal of the Company Petition (IB)-482(ND)2020. Heard the Ld. Counsel appearing for the IRP and perused the averments made in the application.

The Ld. Counsel appearing for the IRP submits that the petition was admitted on 20th July 2021 and the order was received on 9th August 2021. He further submits that thereafter, the IRP received an email dated 10th August 2021 from the Operational Creditor, by which the Operational Creditor informing that the matter has been settled. He further submits that he has also received Form FA from the Operational Creditor, which is at page 10 of the application and he has also received all the fees from the Operational Creditor. Therefore,

(Sapna)



there is no need to file the bank guarantee. He further submits that the COC has not been constituted as yet.

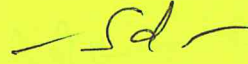
So, considering that the COC has not been constituted as yet and the Form FA has been submitted by the Applicant, on whose application, the CIR Process was initiated, we permit the IRP to withdraw the main petition. CIR Process against the Corporate Debtor is terminated.

Accordingly, the Company Petition (IB)-482(ND)2020 is Dismissed as Withdrawn.

With this, the present IA also stands disposed off.



**(L. N. GUPTA)
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**